(iii) Revised Field Development Plan (RFDP) of MA field has been approved by the MC, subject to Contractor agreeing to CAG audit.

(iv) The Optimized Field Development Plan (OFDP) of another 4 gas discoveries (D-2, 6, 19 and 22) has been approved by MC.

(v) The Declaration of Commerciality (DoC) of gas discovery D-34 has also been approved by MC.

Further, in view of failure of the Contractor to adhere to the Management Committee (MC) approved Addendum to Initial Development Plan (AIDP) of D1 and D3 gas fields, both in terms of drilling and putting on stream the number of wells and the gas production rate, the Government, in May 2012, had issued orders for proportionate disallowance of cost of production facilities amounting to US $ 1.005 Billon. RIL, the Operator of KG-D6 block, has initiated arbitration proceedings on the matter and Government of India have also appointed arbitrator.

Cap on LPG cylinders

1974. SHRI AJAY SANCHETI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a decision has been taken to provide only 6 LPG cylinders per year;

(b) if so, the details thereof;

(c) the cut-off date for implementation of this decision; and

(d) the details of measures taken by Government to check the illegal sale of cooking gas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Government, as per the decision of Cabinet Committee on Political Affairs (CCPA), has decided that the price of subsidized LPG cylinder be maintained at the current level with a cap of 6 cylinders per year for every consumer, and that any number of cylinders beyond 6 per year, would be available at market rate to be notified by the Oil Marketing Companies (OMCs) on a monthly basis. For remaining period of 2012-13 financial year this will be limited to 3 cylinders. The scheme has been implemented from 14.09.2012.

(d) The possibility of malpractice of subsidized domestic LPG cylinders by some unscrupulous elements cannot be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG. However, adequate availability of LPG (both domestic and commercial) in all the markets is ensured to preempt any malpractice.

To check on malpractices relating to LPG, Public Sector Oil Marketing Companies (OMCs) carry out regular surprise inspections at distributors premises, conduct refill audits, surprise checks at customers premises, en-route checking of delivery vehicles etc. If LPG distributors are found guilty of any malpractice, action is taken in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

Subsidy to oil companies

†1975. SHRI RAMCHANDRA PRASAD SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that petroleum industry in the country is provided with subsidy almost every year;

(b) if so, the quantum of subsidy provided during the years 2009-10, 2010-11 and 2011-12;

(c) the quantum of amount paid to these Government oil companies and oil marketing companies by Government during each of these years; and

(d) whether any permanent formula has been fixed to make the subsidy payments, and the percentage of realisation from the consumers provided in this formula?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Yes, Sir. The details of total subsidy provided by the Government to the Public Sector Oil Marketing Companies (OMCs) during the last three financial years are as under:

(Rs. crore)

	2009-10	2010-11	2011-12
Under-recovery of the OMCs			
Gross Under-recovery incurred	46,051	78,190	138541

† Original notice of the question was received in Hindi.